## NOVEMBER, 2020



ADRC, NLIU BHOPAL

#### **COMPETITION OVERVIEW**

#### **ABOUT THE COMPETITION**





Since its inception in 2007, the vision of ADRC has been to disseminate knowledge relating to Alternative Dispute Resolution Mechanisms and create a platform for like minded and zealous individuals to come together to revolutionize the process of dispute settlement.

This goal became a reality in 2012 with the Cell organizing **Asia's oldest** as well as **India's largest Mediation Tournament**, the "*NLIU INADR International Law School Mediation Tournament*". With each successive year, we have witnessed participation from all National Law Schools and premier private law schools of the country besides Universities in United States, Australia and parts of Europe.

With the experience of organising 8 successful editions of our prestigious mediation tournament, this year ADRC aims to conduct the "Ist NLIU International Negotiation Competition 2020" virtually. The competition aims to provide an opportunity for students to be a part of disputes akin to actual altercations witnessed by legal professionals. It further presents an opportunity to hone the requisite communication and negotiation skills in addition to holding discussions with equally enthusiastic professionals and students in the field.

#### GENERAL DETAILS OF THE COMPETITION

#### I. FORMAT OF THE COMPETITION

The competition shall be in the format of a negotiation competition wherein each team shall consist of 2 participants, i.e. the Client and the Counsel. Due to the technical limitations of a remote tournament, the number of teams has been limited to 24. The same would be selected by the ADRC, on the basis of Curricula Vitae of the participants. The tournament shall have 2 Preliminary rounds and 2 Advanced Rounds (the Semi- Final and the Final).

Further, it shall be **mandatory** for each participant to play the roles of both Client and Counsel in the Preliminary rounds, i.e. if a participant plays the role of a Client in the first preliminary round, she/he would be required to participate as a counsel in the second preliminary round and vice-versa for her/his team partner. The **time-limit** shall be **60 minutes for the Preliminary Rounds**, and **90 minutes for the Advanced Rounds**.

## **II.Eligibility**

The participation is limited to students pursuing their Bachelor's degree in law (LLB, BCL, JD or equivalent).

### III. Registration fees

- INR 2000 per participant- For Indian teams
- USD 50 per participant- For Foreign Teams

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#### VI. COACH

Every team may be accompanied by **1 coach**. The registration fee for the coach would be **INR 1000** for an Indian team and **USD 30** for a foreign team. The team coach is also permitted to attend their team's mediation sessions. And they shall also receive a certificate of recognition at the conclusion of the competition.

#### VII. UNIVERSITY REPRESENTATION

Considering the limitation on the number of teams, each University is permitted to be represented by **only one team**.

#### VII. AWARDS

- 1. Winners
- 2. Runners-up
- 3. Best Client (Preliminary Rounds)
- 4. Best Counsel (Preliminary Rounds)
- 5. Best Negotiation Plan
- 6. Spirit of the Competition
- 7. Best Introduction Video

The above-mentioned awards shall also **carry prizes up to INR 1,00,000** the break-up of the same shall be announced soon.

#### VIII. TRAINING SESSIONS FOR JUDGES AND PARTICIPANTS

This competition will also provide an opportunity for the participants to develop the requisite negotiation and communication skills through various training sessions conducted by industry professionals from all around the globe. Basic training dealing with the functioning of an online tournament shall also be incorporated for judges as well as participants.

#### IX. TENTATIVE SCHEDULE

- 28th and 29th October, 2020: TRAINING SESSIONS
- 30th and 31st October, 2020: PRELIMINARY ROUNDS 1 & 2
- 1st November, 2020: SEMI-FINALS & FINALS

## ABOUT NATIONAL LAW INSTITUTE UNIVERSITY, BHOPAL





Since its inception in 1997, the University has grown rapidly to become one of the most prestigious and highly ranked law universities in India. Nestled in the picturesque forests of Bhopal, the capital city of Madhya Pradesh, the campus has a truly serene and photogenic aura to it.

The University aims to develop and nurture intellect in order to contribute to the national development in law and justice, and a true testament to this would be the achievements of its student and alumni. With roots all around the world in diverse fields of law, the University aspires to become one of the best legal education centres in the world.

For more details, visit : <a href="https://www.nliu.ac.in/">https://www.nliu.ac.in/</a>

# ABOUT ALTERNATIVE DISPUTE RESOLUTION CELL(ADRC)

ADRC has, since its inception, established itself as a frontrunner in the field of arbitration, mediation and negotiation. Owing to a strong belief in the principle of 'learning beyond the Four walls of a classroom', we work to encourage and promote student participation in the arbitration, negotiations and mediation agreements in order to develop important skills required in the real world.

We are one of the oldest ADR Committees in Asia, and have been hosting various workshops and training sessions on Mediation and Negotiation for both vocational and tournament-based operations, as well as organising the Intra College Participant's Pool cum Tournament

With new voices and opinions at helm, ARDC is all set to bring new expansionist ideas which will revamp the sphere of mediation and arbitration, both in India and abroad.

For more details : <a href="http://www.nliuadrportal.com">http://www.nliuadrportal.com</a>

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### CONTACT US





#### ALTERNATIVE DISPUTE RESOLUTION CELL

National Law Institute Univeristy, Bhopal Kerwa Dam Raod, Bhopal, M.P.- 462004 India



adrc@nliu.ac.in



https://www.facebook.com/nliunegotiation



@adrcmediawing



Alternative Dispute Resolution Cell, NLIU



**NLIU Alternative Dispute Resolution Cell** 

#### **OUR COLLABORATORS**























#### DISCLAIMER

- 1. The dates, schedules and details pertaining to the tournament are tentative in nature and subject to change. In case of any change, the details shall be communicated by the organising committee. Kindly follow our social media handles for timely updates.
- 2. All discretionary power with respect to CV selection and outcomes in the competition rounds, vests with ADRC. The decision of the committe shall be final and binding.